IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 436/2020
PS : Paschim Vihar East
State Vs. Sameeruddin @ Sameer
U/s 380/457/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 440(2) Cr.P.C. moved on behalf of applicant/accused for reducing the sureties from two to one.

Present : Sh. P.K. Ranga, Ld. Sub. Addl. PP for State
Sh. Shakeel Ahmed, Ld Counsel for the applicant/accused.

It is submitted by Ld. Counsel for applicant that applicant has been granted bail by the court of Sh. Puneet Nagpal, Ld MM vide order dated 28.09.2020, however, Ld. Court has directed to furnish two sureties in the sum of Rs. 20,000/-. The applicant is not in a position to arrange two sureties in the amount of Rs. 20,000/- and prays for reducing the sureties to one.

Heard. Considering the facts and circumstances, the order dated 28.09.2020 is modified to the extent that the applicant shall furnish one surety in the amount of Rs. 20,000/-.

Application stands disposed off.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi

30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 685/17
State Vs.Manoj Chaudhary
PS : Punjabi Bagh/EOW/West
u/s.406/420/120B/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Jagat Rana and Sh. Yashwant Singh, Ld. Counsel for applicant/accused.
IO/Inspector Gurmail Singh in person.

Part arguments heard.

At this stage, it is pointed out that on previous date TCR was summoned but same has not been received.

Record perused. TCR was summoned for 28.09.2020 and on said date adjournment was sought at the request of Ld. Defence Counsel and no fresh order was made for calling TCR.

Since challan has been filed, let TCR be called pursuant to the directions of order dated 25.09.2020 for next date.

Put up for hearing of this bail application on 03.10.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 311/2020
PS : Patel Nagar
State Vs. Krishan Kumar
U/s 420/120B IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Krishan Kumar.

Present : Sh. P.K. Ranga, Ld. Sub. Addl. PP for State.
IO SI Sohan Lal.
Sh. Janendra Kumar, Ld Counsel for the applicant/accused Krishan Kumar.
Sh. Alok Pandey, Ld. Counsel for the complainant.

Reply to the bail application is already on record.

I have heard arguments from both the sides and perused the reply.

It is argued that applicant is innocent and law abiding citizen. It is submitted that applicant has been falsely implicated in the present FIR. It is argued that there is delay of more than 09 years in lodging the present FIR in order to harass the applicant by fabricating a story.

Applicant is apprehending his arrest in the present FIR and hence seeking anticipatory bail and is further ready to join the investigation.

Per contra, Ld. State Counsel has opposed the application stating that applicant induced the complainant to make investment in his company by promising assured returns. It is further argued that the applicant has cheated number of investors and number of FIR have been registered against the applicant. It is further submitted that matter is at the very initial stage and custodial interrogation of applicant is necessary.

I have considered rival submissions.

Considering the facts and circumstances of the case, serious allegations against the applicant, the fact that matter is at the stage of initial investigation and there is every likelihood that applicant may tamper with the evidence/threaten the witnesses, I am not inclined to grant anticipatory bail at this stage. Application is accordingly dismissed.

Copy of this order be given dasti to Ld. Counsel for applicant.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 410/2017
State Vs.Tejender Pal Sing
PS : Rajouri Garden
u/s.498/406/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Madhukar Pandey and Sh. Anurudh Mishra, Ld. Counsel for respondent/accused.
Sh. Manjeet Singh, Ld. Counsel for complainant.

Today case is fixed for arguments on cancellation of bail application moved by the complainant.

Ld. Counsel for complainant submits that he is under quarantine for 14 days and requests for longer date.

Per contra, Ld. Counsel for respondent/accused also submits that on 12.10.2020 he has also undergone surgery and also requests for longer date.

In view of the submissions of both sides, longer date is give in the present case.

Put up for purposed fixed on 28.11.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail appl. Nos.2096, 2275, 2276 and 2277
FIR No. 818/2020
State Vs. Bimla Devi, Anita, Ishwar Singh and Vijay Pal
PS : Khyala
u/s.308/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are four application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Rajesh Kumar Sharma, Ld. Counsel for applicants/accused persons.
Sh. Apoorv Kumar Sharma, Ld. Counsel for complainant through VC.
IO/SI Yogender in person.

IO filed further status report in view of directions of previous order qua obtaining final opinion of MLC of victim/injured Ms. Priyanka. IO has mentioned in the report that concerned doctor is stated to be on leave till 02.10.2020.

In view of this fact, IO is directed to obtain the final opinion qua injured Ms. Priyanka and file the same before this court on or before next date.

Put up for report and hearing on all bail applications on 04.10.2020.

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At this stage, Ld. Counsel submits that IO may be directed not to take any coercive steps against the accused persons as ordered in previous bail application of applicant/accused Vimla Devi as the bail application of other three co-accused are taking up on board for the first time.

In view of the above, the IO is also directed not to take any coercive steps against other three co-accused.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail appl no. 2005
DD no. 9A
State Vs. Suraj
PS : Punjabi Bagh
u/s.354B/363 IPC & Sec. 12 of POCSO Act

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Shad Anwar, Ld. Counsel for applicant/accused.
IO/WSI Richa Sharma, PS Punjabi Bagh in person.

IO filed reply to the bail application. Copy supplied.

IO also annexed copy of the request for conducting Ossification test of CCL Suraj as he is presently lodged in observation home, Majnu Ka Tila.

It is argued on behalf of CCL Suraj that he is major and born on 01.01.2000 and as a proof of age, Ld. Counsel for CCL has shown Aadhar Card and Birth Certificate of CCL. It is further argued that on previous date, as per directions of Ld. Court, victim alongwith her father has appeared and father of

Contd.../-

victim has stated to the court that they do not want to say anything else except statement u/s. 164 Cr.PC.

I have perused the statement u/s. 164 Cr.PC and reply of IO wherein victim has categorically stated that no wrongful act has been done by applicant/accused.

In view of the fact that no wrongful act has been done by with victim, it is a fit case where applicant be admitted to bail, hence, order accordingly. Applicant is admitted to bail subject to furnishing the PB/SB in the sum of Rs. 20,000/- with one surety of like amount to the satisfaction of the concerned MM/Duty MM. The bail applications is disposed off accordingly.

At this stage, IO has submitted that since her application for conducting Ossification test of CCL is pending in JJB-III, applicant be directed to join the investigation and to provide all the documents in claim of his age.

In view of the submissions of IO applicant is directed to join the investigation as and when IO called and submit all the documents pursuant to claim of majority.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti to the parties, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 640/2020
State Vs.Navneet @ Neetu
PS : Punjabi Bagh
u/s.356/379/411/385/507/120B/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. P.K. Sharma, Ld. Counsel for applicant/accused.
IO/SI Sudhir Rathi from PS Punjabi Bagh.

IO filed reply. Copy supplied.

It is argued on behalf of applicant/accused that in this case there were total five accused persons and three accused persons were got regular bail. 4Th accused Suraj is also got anticipatory bail on 28.09.2020 from the court of Sh. Vishal Singh, Ld. ASJ.

IO also conceded this fact. IO filed reply to the present bail application stating that complainant denied the identification in TIP with the reason stating that long time is passed since her case was registered.

In these circumstances, IO submits that he do not require any

Contd.../-

custodial interrogation. IO also submits that in this case entire recovery has been done. No further recovery is required.

In view of the reply of IO, submissions and fact that all four co-accused are on bail and further the fact that no custodial interrogation is required by IO, the present applicant/accused is admitted to bail subject to furnishing the PB/SB in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of the Investigating Officer/SHO. In the event of IO wishes to arrest him in connection with the present case, it is further directed that accused will not influence or tamper any evidence directly or indirectly. It is also directed that accused will join the investigation including the TIP proceedings, if any, called by IO. With these observations present application is disposed off.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 255/2020
State Vs.Amar
PS : Ranjit Nagar
u/s.379/511/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Mohd. Zubaid Saifi and Sh. Keshav Bhardwaj, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy supplied.

At first call IO was present but Ld. Counsel for accused/applicant was not appeared. Due to some urgent work in some other court, IO with permission of the court has left from this court.

Part arguments heard.

At the request of Ld. State Counsel, let IO be called again for next date to seek some clarifications.

Ld. Counsel for applicant/accused submits that IO may be given directions not to take any coercive steps against the applicant/accused.

Contd.../-

In view of the submissions of Ld. Counsel for applicant/accused, IO is directed not to take any coercive steps against the applicant/accused.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 463/20
State Vs. Nitin
PS : Mayapuri
u/s.308/323/427/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Sanjay, Ld. Proxy Counsel for Sh. Deepak Ghai, Ld. Counsel for applicant/accused.
IO/SI Aashish, PS Maya Puri.
Complainant Atul Kashyap in person.

IO filed reply to the bail application. Copy supplied.

Adjournment sought on behalf of defence counsel on the ground that he is in personal difficulty and unable to appear before this court today.

At the request of Proxy Counsel, put up for hearing of this bail application on 06.10.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail appl. no. 2209
FIR No. 642/2020
State Vs. Ashwani Nirala
PS : Punjabi Bagh
u/s.376(2)(n)/313 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. D.B. Yadav, Ld. Counsel for complainant with complainant/prosecutrix in person.
IO/WSI Richa Sharma in person.
Sh. R.K. Gautaum, Ld. Counsel for applicant/accused.

Fresh vakalatnama filed on behalf of complainant.

IO submits that challan has been filed in the court of PS Punjabi Bagh presided over by Ms. Manu Wedwan, Ld. MM.

Let TCR be called for next date.

Put up for hearing of this bail application on 03.10.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail appl. no. 2131
FIR No. 642/2020
State Vs. Sarabjeet Singh
PS : Tilak Nagar
u/s.498A/406/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Ms. Komal, Ld. Counsel for complainant with complainant in person.
Sh. Sunil Tiwari, Ld. Counsel for applicant/accused.

It is submitted on behalf of both parties that matter is listed before Mediation Cell on 05.10.2020 and three weeks time is sought.

In view of the submissions of both sides, matter be put up on 26.10.2020.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail appl. no. 2130
FIR No. 642/2020
State Vs. Dalbir Singh
PS : Tilak Nagar
u/s.498A/406/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Ms. Komal, Ld. Counsel for complainant with complainant in person.
Sh. Sunil Tiwari, Ld. Counsel for applicant/accused.

It is submitted on behalf of both parties that matter is listed before Mediation Cell on 05.10.2020 and three weeks time is sought.

In view of the submissions of both sides, matter be put up on 26.10.2020.

Interim order to continue till next date.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 586/2020
State Vs. Hashim
PS : Moti Nagar
u/s.25/54/59 of Arms Act

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Prashant Vashist, Ld. Counsel for applicant/accused.

Ld. counsel for applicant/accused straightaway requests to withdraw the present application.

In view of the submissions of Ld. Counsel, the present application is dismissed as withdrawn.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 118/2010
State Vs. Rinku @ Rajender
PS : Ranjit Nagar
u/s.392/394/397 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is misc. application moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Sunil Tiwari, Ld. Counsel for applicant/accused.

Ld. counsel for applicant/accused straightaway requests to withdraw the present application.

In view of the submissions of Ld. Counsel, the present application is dismissed as withdrawn.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 704/20
State Vs. Raju @ Mango
PS : Rajouri Garden
u/s.420/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Ayub Ahmed Qureshi, Ld. Counsel for applicant/accused.

Reply not filed. Let notice be issued to SHO/IO to file the reply positively on next date.

Put up for reply and arguments on the bail application on *03.10.2020.*

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 61/2020
State Vs. Md. Akhtar
PS : Paschim Vihar (West)
u/s.328/392/411/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Avadhesh Sharma, Ld. Counsel for applicant/accused.

Reply not filed. Let notice be issued to SHO/IO to file the reply positively on next date.

Put up for reply and arguments on the bail application on *06.10.2020.*

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 683/2020
State Vs. Pankaj
PS : Punjabi Bagh
u/s.376 IPC & Sec. 6 POCSO Act.

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Complainant with Ld. Counsel Sh. Subhash Chand.
Sh. R.C. Tiwari, Ld. Counsel for applicant/accused through VC.
IO/WSI Richa Sharma.

IO submits that in this case challan has been filed in the court of Ms. Sugandha Aggarwal, Ld. Spl. POCSO Judge on 29.09.2020.

Since this bail application is pertaining to the special court and challan has been filed, let this bail application be transferred to the concerned court through proper channel for next date i.e. 06.10.2020.

Parties are directed to appear before the concerned court on 06.10.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 352/20
State Vs. 1. Indrawati Chopra, 2. Bal Kishan Chopra, 3. Yogita
PS : Patel Nagar
u/s.498A/406/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are three applications U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants 1. Indrawati Chopra, 2. Bal Kishan Chopra, 3. Yogita
PS : Patel Nagar.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Atul Tarun Goel, Ld. Counsel for all accused persons/applicants.
Sh. Bharat Singh, father and Sh. Shiv Kumar, brother of complainant (now since deceased)

I have heard part arguments on all the three bail applications.

Ld. State Counsel submits that in this case as per submissions of father and brother of complainant, complainant has expired on 10.09.2020 during treatment in AIIMS and requests to call the IO to know the further status of investigation in this case after the death of the complainant.

In view of the submissions, let IO be called alongwith further status report qua investigation in this case on next date.

Contd.../-

Put up for purpose fixed on 09.10.2020.

Interim order to continue till next date.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 133/20
State Vs.Mukesh
PS : Crime Branch
u/s.285/336/411/120B IPC & Sec. 3/4 PRV. Of Damage to Public Property Act, u/s. 15/16 Petroleum & Mineral Pipeline Act

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Vivek Kumar Chaudhary, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy supplied.

At this stage, at the request of Ld. Counsel for applicant/accused, this bail application is put up for hearing on 08.10.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 330/2020
State Vs.Suraj
PS : Ranjeet Nagar
u/s.436/427/506/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Bharat Bhushan, Ld. Counsel for applicant/accused.

Reply to the bail application filed by IO. Copy supplied.

I have heard arguments from both sides.

It is argued on behalf of applicant/accused that accused has not been done any offence pertaining to the present case as at the time of alleged time and date of incident he was in RML hospital alongwith his father as he was suffering from illness. It is further argued that brother of applicant/accused Chand has already been arrested by IO and IO wanted to falsely implicated the applicant/accused only because he is real brother of accused Chand. It is also argued that complainant in this case is also habitual offender and various FIR has been against him and alleged incident is self created scene and empty

Contd.../-

cartridge was given to IO by complainant to give weight to his concocted story and no fire arms of any type is used during the alleged offence. It is further argued that applicant/accused is law abiding citizen, hence, in the even of arrest he may be granted bail.

Per contra, bail application is strongly opposed by Ld. State Counsel, at the strength of reply filed by IO stating that in this case custodial interrogation of applicant/accused is required as weapon of offence is yet to be recovered and co-accused Vinay is yet to be arrested. It is also argued that applicant/accused is also previously involved in one case in PS Ranjeet Nagar and investigation is still on. Hence, bail application may be dismissed.

In view of the facts and circumstances of the case and the fact that custodial interrogation is required to recover the weapon of offence and co-accused Vinay is yet to be arrested coupled with the fact that offence in the present case is serious in nature, this court is not inclined to allow the present bail application. Hence, the same is dismissed.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.165/2020
State Vs.Ram Vinay Bhushan
PS : Rajouri Garden
u/s.420/506/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Aashish Upadhyay, Ld. counsel for applicant/accused with accused in person.
Complainant Sikander Yadav in person.

It is submitted by Ld. Counsel for applicant/accused that all the cheques except one have been cleared and it is submitted by both the parties that as per settled terms last payment is to be made at the time of compounding/quashing of the petition and quashing petition is likely to be filed in due course, therefore, longer date somewhere in the second half of November is prayed.

In view of the submissions on behalf of both the parties, matter is put up for purpose fixed on 23.11.2020.

Interim order to continue till next date.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application nos. 2229 & 2230
FIR No. 597/2020
State Vs. Jai Prakash Yadav @ Michel & State Vs. Shawan Kumar
PS : Moti Nagar
u/s.376D/354A/354B/367/506/509 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are two applications U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused persons/applicants.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. R.P. Srivastava and Sh. S.K. Sinha, Ld. Counsel for applicant/accused.
IO/WSI Rajni in person.

IO submits that in these cases complainant is not present due to ill health and requests for adjournment for today.

At this stage, Ld. State Counsel submits that in these cases offence u/s. 376D IPC is involved and as per mandate of law, the presence of victim/complainant is required while hearing the bail applications.

In view of the submissions of Ld. State Counsel, let the victim/complainant be called through IO on next date.

Put up these two bail applications for hearing on 08.10.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 709/2020
State Vs. Karan Kumar
PS : Punjabi Bagh
u/s.379/411 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Deepak Chauhan, Ld. Counsel for applicant/accused.
IO/HC Satbir in person.

IO filed reply. Copy supplied.

It is argued on behalf of applicant/accused that present applicant was falsely implicated in total 6 cases by planting recovery of mobile phones at a time and it is further argued that out of 6 cases, in 3 cases applicant has been granted bail by the court of Sh. Manish Gupta, Ld. ASJ on 29.09.2020 and this application is put up for today as IO did not file reply to this bail application. It is further submitted that accused is in judicial custody since 11.09.2020.

Per contra, bail application is opposed by Ld. State Counsel, at the strength of reply filed by IO that if accused is released on bail, he will commit similar type of offences as he is involving in 6 cases.

Contd.../-

In view of the facts and circumstances of the case and the fact that entire recovery of 6 cases is shown by IO at a time and not different times, hence, in this case the accused is admitted to bail subject to furnishing PB/SB in the sum of Rs. 15,000/- with one surety of like amount to the satisfaction of the concerned MM/Duty MM. The bail applications is disposed off accordingly.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 405/20
State Vs.Rahul
PS : Patel Nagar
u/s.3/4/9/55 Delhi Public Gambling Act, 1955

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. M.A. Hussain, Ld. Counsel for applicant/accused.
IO/ASI Rohtas in person.

IO filed previous involvement report alongwith fresh status report pursuant to the direction given in previous order.

As per status report accused is shown to be involved in three different FIRs in Excise Act and it is submitted that accused is a habitual offender and has been selling illicit liquor in the area.

Per contra, it is submitted by Ld. Counsel for applicant/accused that in this case the applicant/accused is involved in the offence u/s. 3/4/9/55 Delhi Public Gambling Act, 1955, which are bailable offences.

IO and Ld. Counsel both submits that the offences are bailable one and bail is a matter of right.

Contd.../-

In view of the facts and circumstances of the case and the fact that the offences are bailable, the accused is granted bail subject to furnishing PB/SB of Rs. 20,000/- with one surety of like amount to the satisfaction of the Investigating Officer/SHO. Bail application is disposed off accordingly.

It is further directed as and when IO serve the notice of arrest, accused will join the investigation and will not tamper evidence in any manner directly or indirectly.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
30.09.2020